

**BEFORE THE AJUDICATING AUTHORITY
(NATIONAL COMPANY LAW TRIBUNAL)
AHMEDABAD BENCH
AHMEDABAD**

IA 284 of 2018 in
C.P. (I.B) No. 185/NCLT/AHM/2017
C.P. (I.B) No. 186/NCLT/AHM/2017
C.P. (I.B) No. 187/NCLT/AHM/2017
C.P. (I.B) No. 188/NCLT/AHM/2017

Coram: **Hon'ble Mr. HARIHAR PRAKASH CHATURVEDI, MEMBER JUDICIAL**
Hon'ble Ms. MANORAMA KUMARI, MEMBER JUDICIAL

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 07.08.2018**

Name of the Company: Bhupendra Singh Narayan Singh
Rajput Rp Anil Tradecom Ltd.
V/s.
Anil Tradecom Ltd. & Ors.

Section of the Companies Act: Section 33(1), 33(2) & 34 (1) of the Insolvency
and Bankruptcy Code

<u>S.NO.</u>	<u>NAME (CAPITAL LETTERS)</u>	<u>DESIGNATION</u>	<u>REPRESENTATION</u>	<u>SIGNATURE</u>
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1.	NATASHA DHRUMAN SHAM	ADV.	PETITIONER	Natasha.
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2.

ORDER

Advocate, Ms. Natasha Dhruvan Shah, is present for the Applicant.


The Proof of service of copy of the application on Respondent is filed.

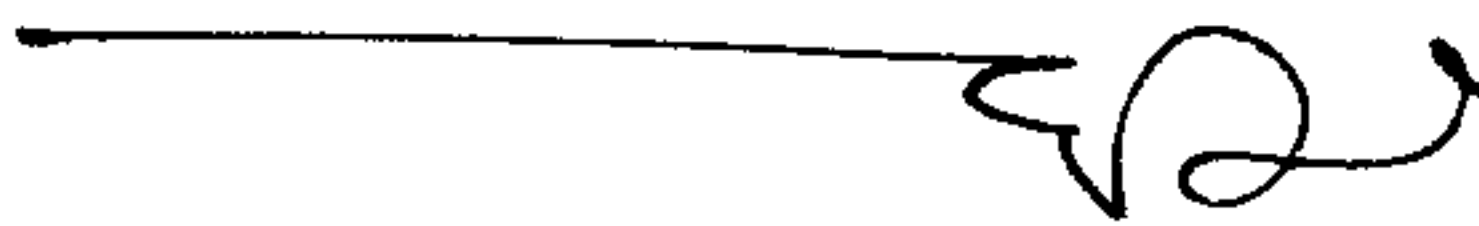
Applicant has filed an application for seeking liquidation of the Corporate Debtor Company, consequent to resolution dated 03.07.2018,

No representation is received from suspended management as well as Committee of Creditors.

Heard the arguments of Learned Counsel for the Applicant.

The order is reserved.


MANORAMA KUMARI
MEMBER JUDICIAL


HARIHAR PRAKASH CHATURVEDI
MEMBER JUDICIAL

Dated this the 7th day of August, 2018